

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00201/2018 in OA/310/00501/2016

Dated Thursday the 12th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India,
rep by its Sr. Divisional
Commercial Manager / Madurai,
Southern Railway,
Madurai 10.
2. Union of India rep by its
General Manager,
Southern Railway,
Chennai 600003.Applicants / Respondents

By Advocate Mr. K. Vijayaraghavan

Vs

K. Shanmugavel.Respondent / Applicant

By Advocate M/s. Yogesh Kannadasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides. This MA has been filed by the respondents in OA 501/2016 for extension of time by three months to comply with the order of this Tribunal dated 04.09.2017.

2. Learned counsel for the MA applicant submits that the order of this Tribunal was to complete the departmental inquiry within a period of six months. It is stated that the inquiry itself has since been completed but time is required to complete the remaining procedure before taking a final decision. Accordingly, three months time is sought.

3. Learned counsel for MA respondent objects to the grant of time stating that already a liberal time limit of six months was granted. The order was dated 04.09.2017 and thus the time period has already been exceeded by a month. Accordingly, he would agree to not more than two months' extension of time.

4. Keeping in view the above submission, two months' extension of time is granted for compliance of the order of this Tribunal dt. 04.09.2017.

5. MA for extension of time is disposed of.

**(R. Ramanujam)
Member(A)
12.04.2018**

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